



2026:DHC:5395



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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Date of Decision: 06.07.2026

+ **BAIL APPLN. 2461/2026 & CRL.M.A. 19047/2026**

RAMAN

.....Petitioner

Through: Mr. Suraj Prakash, Advocate

versus

THE STATE (NCT OF DELHI) & ANR.

.....Respondents

Through: Mr. Hemant Mehla, APP for State
with SI Anil

CORAM: JUSTICE GIRISH KATHPALIA

J U D G M E N T (ORAL)

1. The accused/applicant seeks regular bail in case FIR No. 210/2026 of PS Aman Vihar for offence under Section 309(4)/311/3(5) BNS.
2. Broadly speaking, the allegation against the accused/applicant is that he along with co-accused Vikas kept surveillance outside the house while the remaining co-accused persons entered the house and committed the alleged robbery.



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3. Learned counsel for accused/applicant claims parity on the ground that the co-accused Vikas has been granted bail by the Court of Sessions by way of order dated 30.06.2026. It is also submitted that TIP proceedings pertaining to the accused/applicant failed.
4. Learned APP for State, assisted by IO/SI Anil accepts notice and in all fairness submits that there is nothing to oppose this application.
5. Therefore, the application is allowed and the accused/applicant is directed to be released on bail subject to his furnishing a personal bond in the sum of Rs.10,000/- with one surety in the like amount to the satisfaction of the Trial Court.
6. A copy of this order be immediately transmitted to the concerned Jail Superintendent for informing the accused/applicant.

**GIRISH KATHPALIA
(JUDGE)**

JULY 06, 2026/as